

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 3rd DAY OF FEBRUARY, 2004

Original Application No.66 of 2004

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Sultan Salauddin, son of
Shri Aladdin, resident of Krishna
Nagar Colony (Near Anamika Talkies)
Firozabad.

.. Applicant

(By Adv: Shri J.S.Pandey)

Versus

1. Union of India through
General Manager, North Central
Railway, Allahabad.
2. Divisional Railway Manager,
North Central Railway,
Allahabad.
3. Senior Divisional Commercial Manager,
North Central Railway,
Allahabad.
4. Divisional Commercial Manager,
North Central Railway,
Allahabad.

.. Respondents

(By Adv: Shri A.K.Gaur)

O R D E R(Oral)

JUSTICE S.R.SINGH, V.C.

We have heard Shri J.S.Pandey learned counsel for
the applicant and Shri A.K.Gaur learned counsel
representing for the respondents.

Against the order of punishment dated 14.10.1997
the applicant, it is alleged, has preferred an appeal
dated 5.11.1997 and relief(a) as claimed in the OA that
the respondent no.3 be directed to decide the said
appeal within a stipulated period. The other relief
claimed is for issuance of a direction to the

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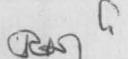
respondent no.2 to release the pensionary benefits. Shri A.K.Gaur learned counsel for the respondents submits that the OA is highly belated and should not be entertained.

Having heard counsel appearing for the parties we are of the view that right to get the appeal decided is not lost merely because of delay in disposal of the appeal on the part of the respondents authorities. In any case the bar of limitation is attracted against admission of the OA and since we do not propose to admit the appeal, the ^{apt&} repliminary objection is over ruled. We consider it/proper to dispose of this application at the admission stage with a direction to the respondent no.3 to decide the appeal preferred by the applicant by a speaking and reasoned order within a period of three months from the date of receipt of a copy of this order. The other relief will be taken care of by the order that may be passed by the authorities in the appeal filed by the applicant. It goes without saying that in case the appeal has already been disposed of the direction given herein will become redundant.

The OA is disposed of accordingly.



MEMBER(A)



VICE CHAIRMAN

Dated: 3.2.2004

Uv/